

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.324/2009

Subject: Petition for approval of Renovation and Modernization of Badarpur Thermal Power Station.

Date of hearing: 10.8.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Ltd

Respondents: NDPL, BSES-BRPL, BSES-BYPL, NDMC, MES.

Parties present: 1. Shri V.K.Padha, NTPC
2. Shri M.K.N.Rama Rao, NTPC
3. Shri S.K.Samui, NTPC
4. Shri Ajay Dua, NTPC
5. Shri Manoj Saxena, NTPC
6. Shri S.K.Agarwal, NTPC
7. Shri V.S.N.Murthy, NTPC
8. Shri V.Ramesh, NTPC

This petition has been filed by the petitioner, NTPC, for approval of Renovation and Modernization of Badarpur Thermal Power Station (hereinafter referred to as "the generating station") in terms of Regulation 10 (1) of the Central Electricity Regulatory Commission (Terms and conditions of Tariff) Regulations, 2009 (hereinafter 'the 2009 regulations')

2. The representative of the petitioner submitted as under:
- (a) The Commission has the jurisdiction to approve the R&M scheme in terms of Regulation 10(1) of the 2009 regulations.
 - (b) The generating station comprises of Stage-I and Stage-II, which have completed the useful life of about 35 years and 30 years respectively.
 - (c) The Commission in its order dated 9.5.2006 pertaining to the tariff for the period 2004-09 in respect of the generating station has observed that there was no objection to the in-principle approval of the R&M of Stage-II, in view of the CEA approval dated 25.1.2005. The R&M schemes were recast in consultation with CEA, which has given its approval for implementation of 14 schemes by letter dated 22.2.2008. The CEA approval envisages extension of life of the

generating station by 15-20 years on implementation of the proposed schemes.

(d) In addition to the R&M works of the generating station, certain other works like the construction of pipeline for water supply to the generating station, additional cooling towers and associated works and renovation of existing cooling towers was sought to be undertaken. Also, some facilities in township and other civil works are proposed to be augmented.

(e) The generating station was designed for open cycle operation. However due to poor quality of water, the circulation water (CW) system is required to be converted into closed cycle system.

3. On a specific query by the Commission as to the requirement of one additional cooling tower with cooling water pumps, the representative of the petitioner clarified that these were required to operate the generating station with full load.

4. Admit. Issue notice. The Commission directed the petitioner to serve copy of the petition, by 17.8.2010 on the respondents, who may file its replies, latest by 27.8.2010. Rejoinder, if any, by 3.9.2010.

5. Matter to be listed for hearing on 9.9.2010.

Sd/-
T.Rout
Joint Chief (Law)